

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 10190 of 2013

(Arising out of OIA-845/2012-RAJ-CE/AK/COMMR-A-/AHD dated-25/10/2012 passed by Commissioner of Central Excise-RAJKOT)

M R Coatings P Ltd

834, Aji Industrial Area, Near Sitaram Weigh Bridge,
Rajkot, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat - 360001

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri Kalpesh P Shah, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 12241 /2022

DATE OF HEARING: 15.12.2022
DATE OF DECISION: 15.12.2022

RAMESH NAIR

Advocate on record, Shri R. Subramanya withdrawn the Vakalatnama. When the notice was sent for the hearing, the same was returned back, there is no one to represent the case. In this situation the appeal is dismissed for non- prosecution in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this Tribunal in case they are interested to pursue the appeal by filing an appropriate application.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**